

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 105**  
**IB- 438/ND/2020**

**IN THE MATTER OF:**

Arun K. Agarwal & Associates ... Applicant/Petitioner

Vs

Allbest Offshore Marine (India) Pvt. ... Respondent  
Ltd.

**Order under Section 9 of IBC.**

**Order delivered on 29.10.2020**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant : Ms. Swarlipi Debroy, Adv.  
For the Respondent : Mr. Amit Goel, Adv.

**ORDER**

Order reserved.

Both the Counsels state that the Corporate Debtor-company is struck off and both the Counsels undertake to file appropriate documents within five days.

Sd/-

**SUMITA PURKAYASTHA**  
**MEMBER (T)**

Sd/-

**DR. DEEPTI MUKESH**  
**MEMBER (J)**